

sations. The Bhopal and Madhya Bharat Governments have intimated that although no large-scale representations have been received, a few representations have been made to them.

#### IMPORT OF RAW SUGAR

\*440. SHRI PRASADARAO: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) whether Government propose to import raw sugar from foreign countries for the purpose of refining it in the sugar mills in India; and

(b) if so, what will be (i) the landed cost of such raw sugar, and (ii) the price of the sugar after it is refined?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI RAFI AHMAD KIDWAI): (a) Yes, as an experimental measure.

(b) The landed cost of raw sugar on Indian ports excluding import duty, will be about Rs. 15 per maund at present prices. The cost of sugar refined from raw sugar, will be about Rs. 20 per maund excluding excise duty and excluding also the transport charges of raw sugar from ports to inland factories.

#### TEA GARDEN WORKERS

266. SHRI B. V. KAKKILAYA: Will the Minister for LABOUR be pleased to state the number of workers employed in the tea gardens in India, State-wise, in the years 1951, 1952 and 1953?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): A statement containing available information is attached. [See Appendix VI, Annexure No. 145.]

#### EXTRA-DEPARTMENTAL POSTAL STAMP VENDORS

267. SHRI S. BANERJEE: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the grievances of the extra-departmental stamp vendors;

(b) whether these stamp vendors have submitted any demands; if so, what are these demands; and

(c) what steps, if any, Government propose to take to redress their grievances?

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): (a) No representation has been received from the extra-departmental stamp vendors as such. A copy of the resolution relating to the grievances of the extra-departmental agents in general, passed in the Convention of the extra-departmental staff at Madras on the 6th and 7th June 1953 was, however, received.

(b) A copy of this resolution containing the demands is attached.

(c) The matter is under consideration.

#### RESOLUTION

##### *Appointment of an Enquiry Committee on service conditions*

Whereas ever since the introduction of the extra-departmental agency, there has been a continuous, progressive, vast and kaleidoscopic change in the functions, scope, nature of business transacted, duty performed and volume of work handled and the E. D. service itself has assumed an entirely different complexion and acquired new values in the light of Government's declared policy to expand rural postal and telegraph facilities, this All-India Convention expresses the firm opinion that the time has arrived for a comprehensive review of the scope and working of the E. D. agency and service conditions of the E. D. employees, and therefore demands the immediate establishment of a Committee of Enquiry comprising of the representative of the P. and T. Department and

the U.P.T.W. with an independent Chairman whose terms of reference shall include among others the following:—

(a) the scope and functions of the E. D. service;

(b) basic wages and allowances of the various categories of E. D. employees correlated to nature of work performed, responsibilities shouldered and hours of duty put in;

(c) the liability of the Department in regard to renting of accommodation, supply of furniture and other office equipment, maintenance of the office in a tidy condition and expenditure on "fixed stationery charges";

(d) the service conditions of E. D. employees with particular reference to—

(i) supply of uniforms, chappals, umbrellas and waterproof coats, etc.,

(ii) grant of casual leave and earned leave,

(iii) contribution to the G. P. F. gratuity, retirement benefits,

(iv) free medical treatment,

(v) promotion from the E. D. service to the departmental service in the various cadres and provision of alternative employment,

(vi) standards for sanction of staff and limiting jurisdiction of delivery areas,

(vii) standards for conversion of the status of E. D. offices into departmental offices,

(viii) applicability of Government Service Conduct Rules,

(ix) formulation of rules for maintaining discipline, punishment, appeals, petitions etc.

The Convention feels that it should be possible for such a committee to complete its labours and submit its report to Government within six months and expresses the hope that

Government will concede forthwith this modest and legitimate demand for an amicable settlement of the long standing grievances of the employees after a searching investigation of the E. D. problems in the historical background of the rise and growth of the E. D. service from its very inception and the changed character of the service now obtaining.

However, in view of the fact that the work load on the E. D. employees has increased enormously without any corresponding increase in basic remuneration and allowances and in the light of the recommendation of the Central Pay Commission that remuneration should be revised compatible with present day living conditions and fixed proportionate to the emoluments of the departmental employees on the basis of the number of hours of duty performed.

This Convention strongly urges that pending the findings of the Committee of Enquiry as a purely interim *ad hoc* measure of relief, the following short-term modest demands be conceded by Government:—

(i) the basic remuneration of all E. D. employees without exception be raised by Rs. 10.

(ii) a house rent allowance of Rs. 5 and Rs. 3 be sanctioned to E. D. S. P. Ms. and B. P. Ms. respectively;

(iii) the E. D. employees be permitted to avail of a day of leave in a month at the cost of the department;

(iv) all articles of stationery be supplied in kind to all E. D. offices according to actual requirements;

(v) alternative employment in the E. D. service be provided to any E. D. employee displaced as a consequence of departmentalisation of offices,

- (vi) one set of uniforms and chappals be supplied to E. D. M.Cs. and E.D.D.As.
- (vii) the incumbents of E. D. sub-offices which are up-graded as departmental offices be absorbed as clerks, being treated as new entrants in the clerical cadre; and
- (viii) security of service be ensured and no person be deprived of employment without showing sufficient cause and justification and without instituting proceedings under the normal disciplinary rules of the department.

*An Appeal to Government*

This Convention is deeply concerned at the neglect on the part of Government in regard to the problems of E. D. employees and appeals to Government to revise their attitude, reconsider their negative replies to the very many demands put forth and favourably entertain all the resolutions adopted at this Convention.

RAILWAY OFFICERS FOR TRAINING  
ABROAD

268. SHRI GOVINDA REDDY: Will the Minister for RAILWAYS be pleased to state:

(a) whether any railway officers were deputed abroad for mechanical, administrative or other technical training during the years 1951 and 1952; and

(b) if so, the particulars of such officers and the branch of training for which they were deputed?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes.

(b) A statement showing the required information is attached. [See Appendix VI, Annexure No. 146.]

FORESTS UNDER THE MANAGEMENT OF THE  
CENTRAL GOVERNMENT

269. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) the income from the forests managed by the Central Government in the year 1952-53; and

(b) the expenditure incurred by Government on these forests in that year?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI RAFI AHMAD KIDWAI): (a) Rs. 61,15,924.

(b) Rs. 57,66,437 revenue expenditure. In addition, during the year, capital expenditure to the extent of Rs. 10,56,367 was incurred.

RAILWAY LINE TO CONNECT MYSORE  
WITH SOUTH AND NORTH KANARA  
DISTRICTS

270. SHRI M. VALIULLA: Will the Minister for RAILWAYS be pleased to state:

(a) whether any survey of a railway line to connect the Mysore State with any places in the South and North Kanara Districts has been made; and

(b) if so, when the scheme is likely to be taken up?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) and (b). A survey for a line from Shimoga to Bhatkal connecting Mysore and North Kanara District was made during 1915-21; but only the portion Shimoga-Talaguppa was constructed. The remaining portion from Talaguppa to Bhatkal was not proceeded with by the then Mysore Government for want of funds. There is no proposal to construct this line at present.

The survey for Mangalore-Hassan line connecting Mysore State with South Kanara District has recently been arranged.